

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 30-01-2024 AT  
01.15 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT: SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : IA(IBC)/44(CHE)2023 in IA/558/2021

**PETITION NUMBER** : IBA/1263/2019

**NAME OF THE APPLICANT** : M/s.Gopalan Enterprises (India) Pvt Ltd

**NAME OF THE RESPONDENT(S)** : Insolvency Resolution Professional  
For Ultra Tiles Pvt Ltd & 2 Others

**UNDER SECTION** : Sec 60(5) of IBC, 2016  
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**ORDER**

Ms. Krutika Raghavan, Ld. Counsel for the Applicant. Mr. Saai Sudharshan, Ld. Counsel for the 1<sup>st</sup> Respondent / Liquidator. Ld. Counsel Mr. Anish G K for R3.

Memo filed vide S.R.NO.4759 shows that till date the Corporate Debtor in liquidation has not transferred / returned the amount to the applicant. **We direct the Respondent/liquidator to** immediately transfer the amount and steps be taken by the Respondent / Liquidator to move appropriate application before MIDC.

The compliance be submitted within 3 weeks from today.

List the application for submitting compliance on **08.03.2024**.

-SD-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

phk

-SD-

**SANJIV JAIN**  
**Member (Judicial)**